

**Fuel (Sardar Swaran Singh):**

Sir, I beg to lay on the Table, under sub-section (3) of Section 27 of the Coal Bearing Areas (Acquisition and Development) Act, 1957, a copy of the Notification No. S. R. O. 2435 dated the 27th July, 1957, making certain amendments to the Coal Bearing Areas (Acquisition and Development) Rules, 1957. [Placed in Library. See No S-155/57].

**AMENDMENT TO DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES**

**The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna):** Sir, I beg to lay on the Table, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of the Notification No SRO 2374/R Amdt XIV, dated the 20th July, 1957, making certain further amendment to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955 [Placed in Library See No S-156/57]

**STATEMENT CORRECTING REPLY GIVEN TO QUESTION**

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** Sir, I beg to lay on the Table a copy of the statement correcting the reply given to Unstarred Question No. 462 on the 29th May, 1957.

**Statement**

In connection with the answer given to Unstarred Question No 462 in the Lok Sabha on the 29th May, 1957, I wish to lay the following statement on the Table of the House

It has since been discovered that the answer given to parts (c) and (d) of the question did not represent the correct position. This was due to some misapprehension on the part of certain offices from where the material for the answer had to be collected. The correct position is as follows:—

It is true that applications from certain candidates, who were already in

the employ of a Central Government Office, were not forwarded to the Union Public Service Commission, even though they were eligible for appearing at the examination in terms of the prescribed conditions of eligibility. However, in respect of persons already in Government employ, the discretion whether any application for recruitment by selection to posts advertised by other Ministries or Departments or by the Union Public Service Commission, as also for competitive examination held by the Union Public Service Commission for recruitment to services under Government, should be forwarded or not rests with the administrative authority concerned. The question whether applications from employees of a particular Office or Department should be forwarded or not is usually decided with reference to the cadre position and the conditions of employment of the persons concerned in that Office or Department.

**REPORTS OF TARIFF COMMISSION**

**The Deputy Minister of Commerce and Industry (Shri Satish Chandra):** Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table, under sub-section (2) of Section 16 of the Tariff-Commission Act, 1951, copy each of the following papers:—

- (1) Report (1957) of the Tariff Commission on the continuance of protection to the Piston Assembly (Pistons, Piston rings and Gudgeon Pins) Industry
- (2) Government Resolution No. 79 (1) TP/57, dated the 24th July, 1957 [Placed in Library See No S-159/59]
- (3) Report (1957) of the Tariff Commission, on the Continuance of protection to the Sago Industry. [Placed in Library. See No. S--159/57.]
- (4) Government Resolution No. 12(1) TP/57 dated the 30th July, 1957